

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-III**

**Item No.316**  
**IA-5144/2023 , IA-5145/2023 ,IA-4466/2023**

**In**  
**IB-1348(ND)/2019**

**IN THE MATTER OF:**

M/s. Nisus Finance &  
Investment Managers LLP & Anr .... **APPLICANT/PETITIONER**

**Vs.**

M/s. Earthcon Universal Infratech Pvt. Ltd .... **RESPONDENT**

**U/s 7 of IBC, 2016**

**Order delivered on 07.02.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/GNIDA :Mr. Pankaj Pandey, Mr. Girish Tripathi Advs.  
In IA No. 5144-5145/2023

For the Respondent :

For the RP :Mr. Rishabh Jain, Mr. Gauraw Katiyar Advs.  
For the AR of Homebuyers:Mr. Sanjay Khanna, Ms. Pragya Bhushan,  
Mr. Karandeep Singh, Mr. Tarandeep Singh Advs.

It is stated by Mr. Pankaj Pandey, Ld. Counsel appearing for the Applicant/Greater Noida Authority that in compliance with the order dated 12.01.2024, written submissions have been filed but the same is not available on DMS Portal. He shall take necessary steps to bring it on record within three days.

Mr. Pandey has also handedover a hard copy of written submissions filed by the Resolution Professional.

List for compliance **27.02.2024.**

**IA-4466/2023** List for arguments **01.03.2024.**

Sd/

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**